

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/11916/A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Registrar,  
Gauhati High Court,  
Kohima Bench, Nagaland.

Dated Guwahati, 8<sup>th</sup> December, 2023.

Sub:- **Casual Leave.**

Ref:- Your note Dated 05.12.2023.

Sir,

With reference to the above, I am directed to inform you that Smti. Duvelu Vero, Principal District & Sessions Judge, Kohima & Principal Judge, Family Court, Kohima has been granted **casual leave for seven days from 15.12.2023 to 22.12.2023, alongwith station leave permission.** Further, Shri Nokshei Kano, TDP & Special Judge, Lokayukta, Nagaland will be holding the additional charge of the Court and Office of the Principal District & Sessions Judge, Kohima & Principal Judge, Family Court, Kohima in Smti. Vero's absence.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-21/2008(Pt.)/11917-11918/A, dated 8.12.2023**

Copy to:

1. Smti. Duvelu Vero, Principal District & Sessions Judge, Kohima & Principal Judge, Family Court, Kohima.

✓ 2. The Project Manager, Gauhati High Court.

*S.P.N.*  
**JT. REGISTRAR (VIGILANCE)**  
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